



High Court of Tripura
Agartala

Order No. 37

Dated, Agartala, the 17th June, 2013

The Hon'ble the Chief Justice has been pleased to order that in future when any proceedings are decided in any Court in the State of Tripura, whether Civil or Criminal, on the heading of the Judgment, the date of institution of the proceedings should also be mentioned.

By Order,

Sd/—

(S. Dassgupta)
Registrar (Judicial)

No. F. 40 (22)-HCT/BENCH/SUB.JUD/2013 18732-47

June 17, 2013

Copy to:

01. The District & Sessions Judge, West Tripura, Agartala/South Tripura, Udaipur/North Tripura, Kailashahar for information and compliance. They are also requested to circulate the same amongst all the Judicial Officers under their respective judgship for information and compliance;
02. The Judge, Family Court, Agartala, West Tripura/Udaipur, South Tripura/Kailashahar, North Tripura for information & compliance. They are requested to circulate the same amongst all the Judicial Officers under their respective judgship for information;
03. The Joint Registrar, High Court of Tripura, Agartala;
04. The Deputy Registrar(s), High Court of Tripura, Agartala;
05. The Asstt. Registrar (Bench), High Court of Tripura, Agartala;
06. The Assistant Registrar-cum-Private Secretary to the Hon'ble the Chief Justice, High Court of Tripura, Agartala;
07. The Librarian-cum-RO., High Court of Tripura, Agartala;
08. The Private Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
09. The Private Secretary to the Registrar General, High Court of Tripura, Agartala;
- ✓ 10. The Programmer, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura; and
11. Order File.

Sd/—
(S. Dassgupta)
Registrar (Judicial)